

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 349 OF 2018 &**  
**IA NO. 1449 OF 2018**

**Dated: 28<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Organisation of Indian Engineering Industries** ..... **Appellant(s)**

**Vs.**

**West Bengal Electricity Regulatory Commission & Anr.** ..... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Mandakini Ghosh  
Mr. Parinay Deep Shah  
Ms. Ritika Singhal  
Ms. Aradhna Tandon

Counsel for the Respondent (s) : Mr. C.K.Rai for R-1  
Mr. Amit Kapur  
Mr. Vishrov Mukherjee  
Ms. Janmali Manikala  
Ms. Raveena Dhameja  
Ms. Catherine Ayyelore  
Ms. Yashaswi Kant  
Ms. Ameya Vikra Mishra for R-2

**ORDER**

**IA NO. 1449 OF 2018**

***(Appl. for exemption from filing certified copy of the impugned order)***

The learned counsel appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. Further, he submitted that in the light of the submissions made and for the reasons stated in the application, may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity. He undertakes to file the certified copy of the impugned order within 8 weeks' time.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.1449 of 2018 and the reasons stated therein, IA is allowed, subject to production of certified copy. The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 22.01.2019. With these observations, the instant IA stands disposed of.

### **APPEAL NO. 349 OF 2018**

#### **Admit.**

The learned counsel for the Respondents are permitted to file their reply in the matter by 27.12.2018, after duly serving copy to the Appellant. Thereafter, rejoinder, if any, may be filed by the Appellant by 10.01.2019, after duly serving copy to the appearing Respondents.

Submission made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, is placed on record.

List the matter on **17.01.2019**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for Respondents.

**(S.D. Dubey)**  
**Technical Member**

*bn/kt*

**(Justice N.K. Patil)**  
**Judicial Member**